

(2)

16.10.2000 Hon. Mr. Justice R.R.K. Thiruvelli, VC
 Hon. Mr. S. Dayal, A.M.

Sri G.R. Crupts, holding
 brief of Sri R.C. Tashi learned
 Counsel for the respondents prays
 for and granted 4 weeks time to
 file CA. Counsel for the applicant
 will have one week thereafter to file
 R.A. list on 12.12.2000 for admission.

A.M.

VC

WV

Before we could sign the order
 the learned Counsel for the applicant
 submitted that the relief for which this
 application ~~was~~^{was} filed, has been
 rendered infructuous in view of the
 fact that during pendency of this
 application applicant has been granted
 regular promotion as Accounts Officer.
 However, he has not yet been given posting
 due to pendency of this CA. The CA is
 accordingly disposed of finally with the
 liberty to the applicant to approach the
 higher Authority respondents no. 2 for posting
 and other consequential orders. No order as
 to Costs.

A.M.

VC

WV